

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 178/GT/2017

Subject : Petition for determination of tariff of Solapur Super Thermal Power Station (2 x 660 MW) for the period from actual date of commercial operation of Unit-I (i.e. 25.9.2017) to 31.3.2019

Petitioner : NTPC Ltd.

Respondent : MPPMCL & Ors

Date of hearing : **13.3.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Shyam Kumar, NTPC
Shri Nishant Gupta, NTPC
Shri Sachin Jain, NTPC
Shri Ajay Mehta, NTPC
Shri R.K.Singh, NTPC
Shri Vinod T., NTPC
Shri Anurag Naik, MPPMCL

Record of Proceedings

During the hearing, the representative of the Petitioner submitted that pursuant to declaration of COD of Unit-I of the generating station on 25.9.2017, the Petitioner has filed the amended Petition. He also submitted that rejoinder to the replies of the Respondents MPPMCL, CSPDCL and MSEDCL has been filed. Accordingly, the representative of the Petitioner prayed that the Commission may determine the tariff of the generating station.

2. The representative of the Respondent, MPPMCL mainly submitted as under:

(a) The Petitioner has acquired 1806 acre of land as per investment approval for the generating station. However, in terms of the CEA report in September, 2010, the total land requirement for a plant of 3x660 MW capacity is 1520 acres. Hence, the land acquisition by the Petitioner for the project is higher by 20% than the actual land requirement and the same needs to be disallowed.

(b) The per MW cost of unit I of the generating station is higher in comparison to other 660 MW units.

(c) MCLR methodology may be adopted for calculation of interest on working capital w.e.f 1.4.2016.

(d) The claim of the Petitioner as regards expenditure on Ash Handling and Ash disposal system may be disallowed after prudence check in terms of the MOEFCC notification with respect to 100% ash utilization in the generating station.



4. The Commission after hearing the parties, directed the Petitioner to file, on affidavit, the following additional information, with advance copy to the Respondents, on or before **10.4.2019**:

(a) *Revised Form-15, considering only coal received during preceding 3 months before COD excluding opening stock.*

(b) *CPM/PERT chart indicating the critical activities/milestones which were affected due to each reason of delay. Reconciliation of the total delay period corresponding to each activity/milestones with individual delays corresponding to each reason of delay as per the format attached at Annexure-1. Any other relevant information for proving that time overrun and consequent cost overrun, if any, was not attributable to to the Petitioner.*

(c) *Details of HFO and LDO separately as per Form-15A.*

(d) *Copy of original Equipment Manufacturer's Performance Guarantee parameters for Boiler efficiency and Unit Heat Rate.*

(e) *Reasons for variation between the original investment approval (₹50 lakh) as per Form- 5B and the completion cost as on actual COD of Unit-1 (₹15289.24 lakh) towards start-up fuel.*

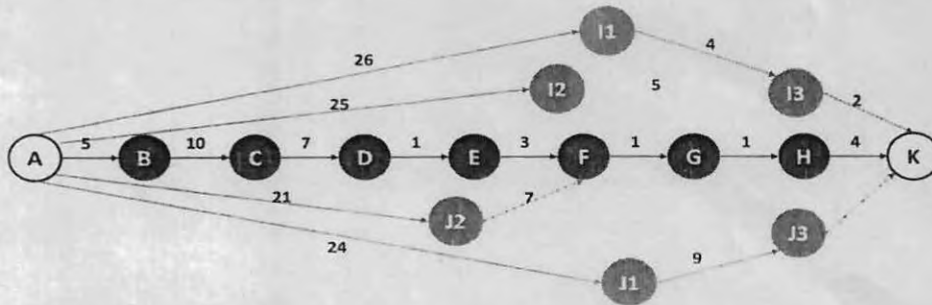
5. The Respondents shall file their replies on or before **24.4.2019**, with advance copy to the Petitioner, who shall file its rejoinder, if any, on or before **1.5.2019**. Subject to the above, order in the Petition was reserved.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**



Annexure-1: Sample CPM chart for Time Overrun



Process	Milestone	Schedule Completion Date	Actual Completion Date	Schedule Duration (Month)	Actual Duration (Month)	Delay (Days/ Month)	Reasons of delay with individual delay (Start and End date)
A	Investment Approval (Zero Date)						
B	Boiler Foundation						
C	Boiler Drum Lifting						
D	Boiler Hydro Test						
E	Turbine Box -Up						
F	Boiler Light- up						
G	Steam Blowing						
H	Synchronisation & Trial						
K	COD						
I1	MGR						
I2	Track hopper/Wagon Tripler						
I3	Coal Handling Plant						
J1	ESP						
J2	Chimney						
J3	Ash Handling System						
.....						

Note: This is a sample format. Milestone may change from case to case basis.

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